

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following two Advocates, as Judges of the Himachal Pradesh High Court:

1. Shri Anoop Chitkara, and
2. Ms. Jyotsna Rewal Dua.

The above recommendation made by the Chief Justice of the Himachal Pradesh High Court on 31st December, 2018, in consultation with his two senior-most colleagues has the concurrence of the Chief Minister and the Governor of Himachal Pradesh.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Himachal Pradesh High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed in the file including the observations made by the Department of Justice therein. Apart from this, we considered it appropriate to have interaction with both the recommendees. On the basis of interaction and having regard to all relevant factors, the Collegium is of the considered view that (1) Shri Anoop Chitkara, and (2) Ms. Jyotsna Rewal Dua, are suitable for being appointed as Judges of the Himachal Pradesh High Court.

In view of the above, the Collegium resolves to recommend that (1) Shri Anoop Chitkara, and (2) Ms. Jyotsna Rewal Dua, Advocates, be appointed as Judges of the Himachal Pradesh High Court. Their *inter se* seniority be fixed as per the existing practice.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V.Ramana), J.

April 30, 2019.

